ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ಎ Part – IVA	ಬೆಂಗಳೂರು, ಮಂಗಳವಾರ, ೨೯, ಆಗಸ್ಟ್, ೨೦೨೩(ಭಾದ್ರಪದ , ೦೭, ಶಕವರ್ಷ, ೧೯೪೫) BENGALURU, TUESDAY, 29, AUGUST, 2023(BHADRAPADA, 07, SHAKAVARSHA, 1945)	ನಂ. ೪೦೦ No.400

GOVERNMENT OF KARNATAKA

No. TD 99 TDO 2021

Karnataka Government Secretariat,
M.S. Building,
Bengaluru, Dated:29-08-2023.

NOTIFICATION

Whereas the draft of the Karnataka Motor Vehicles (Amendment) Rules, 2023 was published as required by sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) in notification No. TD 99 TDO 2021, dated:26-06-2023 in part IV-A of the Karnataka Gazette Extra Ordinary, (Number-250) dated:26-06-2023 inviting objections and suggestions from all persons likely to be affected thereby within thirty days from the date of its publication in the Official Gazette.

And Whereas, the said Gazette was made available to the public on 26-06-2023.

And whereas, no objections and suggestions have been received by the State Government.

Now, therefore, in exercise of the powers conferred by section 65 read with section 212 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), the Government of Karnataka hereby makes the following rules further to amend the Karnataka Motor Vehicles Rules, 1989, namely:-

RULES

1. **Title and Commencement.-** (1) These rules may be called, the Karnataka Motor Vehicles (Amendment) Rules, 2023.

   (2) They shall come into force from the date of their final publication in the Official Gazette.

2. **Insertion of new rule 200A.-** In the Karnataka Motor Vehicles Rules, 1989, after rule 200 the following shall be inserted, namely:-

"200A, Levy of fine and penalty through Electronic Enforcement Device.- In addition to the Check Report (C.R) and Check Report Cum Receipt (C.R.R) issued at the time of levying fines and penalties under section 200 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), an Officer notified by the State Government is authorised to levy, collect fine and penalty through e-Challen using an Electronic Enforcement Device.

Note: "An `Electronic Enforcement Device' shall have the same meaning as assigned to it in rule 167A of the Central Motor Vehicles Rules, 1989."

By order and in the name of the
Governor of Karnataka

(PUSHPA .V.S)
Under Secretary to Government,
Transport Department.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂ: ಟಿಡಿ 99 ಟಿಡಿಒ 2021

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:29-08-2023.

ಅಧಿಸೂಚನೆ

ಮೋಟಾರು ವಾಹನ ಅಧಿನಿಯಮ, 1988 ರ (1988 ರ ಕೇಂದ್ರ ಅಧಿನಿಯಮ 59) 212ನೇ ಪ್ರಕರಣದ 1ನೇ ಉಪ ಪ್ರಕರಣದಲ್ಲಿ ಅಗತ್ಯ ಪಡಿಸಲಾದಂತೆ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಟಿಡಿ 99 ಟಿಡಿಒ 2021, ದಿನಾಂಕ:26-06-2023 ರಂದು ಕರ್ನಾಟಕ ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರದ ಭಾಗ-IVA, (ಸಂಖ್ಯೆ:250) ದಿನಾಂಕ:26-06-2023 ರಲ್ಲಿ ಕರ್ನಾಟಕ ಮೋಟಾರು ವಾಹನಗಳ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2023 ರ ಕರಡನ್ನು ಪ್ರಕಟಿಸಲಾಗಿದ್ದು, ಆ ಮೂಲಕ ಬಾಧಿತರಾಗಬಹುದಾದ ಎಲ್ಲಾ ವ್ಯಕ್ತಿಗಳಿಂದ ಆಕ್ಷೇಪಣೆಗಳು ಮತ್ತು ಸಲಹೆಗಳನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿರುವುದರಿಂದ;

ಮತ್ತು ದಿನಾಂಕ:26-06-2023 ರ ರಾಜ್ಯ ಪತ್ರವನ್ನು ಸಾರ್ವಜನಿಕರಿಗೆ ಲಭ್ಯವಾಗುವಂತೆ ಮಾಡಿರುವುದರಿಂದ;

ಹಾಗೂ, ಈ ಕುರಿತು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಸಲಹೆಗಳನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರವು ಸ್ವೀಕರಿಸದೇ ಇರುವುದರಿಂದ;

ಆದ್ದರಿಂದ, ಈಗ, ಮೋಟಾರು ವಾಹನ ಅಧಿನಿಯಮ, 1988 (1988 ರ ಕೇಂದ್ರ ಅಧಿನಿಯಮ 59) ರ 212 ನೇ ಪ್ರಕರಣದೊಂದಿಗೆ ಓದಲಾದ 65ನೇ ಪ್ರಕರಣದ ಮೂಲಕ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರಗಳನ್ನು ಚಲಾಯಿಸಿ, ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಕರ್ನಾಟಕ ಮೋಟಾರು ವಾಹನಗಳ ನಿಯಮಗಳು, 1989 ನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಈ ಮುಂದಿನ ನಿಯಮಗಳನ್ನು ರಚಿಸುತ್ತದೆ. ಎಂದರೆ:-

ನಿಯಮಗಳು

1. **ಶೀರ್ಷಿಕೆ ಮತ್ತು ಪ್ರಾರಂಭ.(I)** ಈ ನಿಯಮಗಳನ್ನು ಕರ್ನಾಟಕ ಮೋಟಾರು ವಾಹನಗಳ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2023 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

   (II) ಈ ನಿಯಮಗಳು ಸರ್ಕಾರಿ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಅವುಗಳ ಅಂತಿಮ ಪ್ರಕಟಣೆಯ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.